

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 4772
TO BE ANSWERED ON 23.03.2020**

Implementation of Right of Children to Free and Compulsory Education Act, 2009

4772. SHRI PINAKI MISRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of seats provided to children in each State under section 12(1) (c) of the Right of Children to Free and Compulsory Education Act, 2009 that guarantees private schools shall admit 25 percent of children belonging to weaker section and disadvantaged communities and provide free and compulsory education;
- (b) the number of seats that lie vacant, if any, Statewise; and
- (c) the steps taken/proposed to be taken by the Government to ensure all such seats are filled?

ANSWER

**MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) to (c): The Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. Section 12(1)(c) of RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

For implementation of Section 12(1)(c) of the RTE Act, the respective State and UT Government which is the appropriate government under the RTE Act, is required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools as per the laid down procedure.

The Central Government is supporting States and UTs for re-imbusement of expenditure incurred towards payment made to private schools for admission of children under Section 12(1)(c) from 2014-15. Ministry of Human Resource Development (MHRD) vide letter no 12-5/2016-EE.11 dated 25.05.2016 and D.O. letter No. 12-12/2018-IS-5 dated 13.11.2018 has requested States/UTs to carry out a ground assessment of private unaided

schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Human Resource Development, in various meetings like State Education Secretaries Conference, Regional/State workshops, Project Approval Board Meetings, has been advising/ guiding State/ UT Governments on implementation of Section 12 of the RTE Act, 2009.

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